## GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 1727 ANSWERED ON 29<sup>TH</sup> JULY, 2021

### THE MOTOR VEHICLES (AMENDMENT) ACT, 2019

### 1727. DR. A. CHALLAKUMAR: SHRI M. SELVARAJ:

#### Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has taken cognizance of the objections raised by various States against the newly passed Motor Vehicles (Amendment) Act, 2019;
- (b) if so, the details thereof along with the action taken thereon;
- (c) the details of steps taken by the Government to improve road safety in view of imposition of heavy penalties since implementation of new Act;
- (d) whether the Government proposes to introduce amendments to the said Act; and
- (e) if so, the details thereof and if not, the reasons therefor?

#### ANSWER

#### THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

#### (SHRI NITIN JAIRAM GADKARI)

(a) and (b) After taking cognizance of suggestions and recommendations made by the States regarding the Motor Vehicles

(Amendment) Act, 2019, this Ministry has published various rules, following enactment of Motor Vehicles (Amendment) Act, 2019.

(c) After enactment of Motor Vehicles (Amendment) Act, 2019, Ministry has published various rules to amend Central Motor Vehicles Rules, 1989, as under: -

i. G.S.R 240(E), dated 31.03.2021 relating to licencing, registration and fitness of vehicles;

ii. G.S.R 584(E), dated 25.09. 2020 relating to offence, penalties and procedures;

iii. G.S.R 173(E), dated 11.03.2021 relating to construction, equipment and maintenance of motor vehicles and procedure for vehicle recall;

iv. G.S.R 394(E), dated 07.06.2021 relating to accreditation of driver training center;

v. G.S.R 594(E), dated 29.09.2020 relating to examination of Good Samaritan and enquiry;

vi. S.O 3310(E), dated 25.09.2020 specifying conditions to be taken into consideration by the State Government for the purposes of specifying a multiplier under Section 210A.

(d) and (e) No such proposal is under consideration with the Ministry.

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